

ency for the next General Elections has been published by the Electoral Registration Office (Assam);

(b) whether the names of Railway employees residing on Railway land have been excluded from the list; and

(c) if so, the reason therefor and the action taken in the matter?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) to (c). The information is being collected from the Chief Electoral Officer, Assam.

**Private Practice by Attorney-General**

**1023. Shri R. Barua:**  
**Shri D. D. Mantri:**

Will the Minister of Law be pleased to state:

(a) whether the Attorney-General has asked for the right of private practice as was the case in the past; and

(b) if so, whether the same has been accepted?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) Yes, Sir.

(b) No, Sir.

**Jayanti Shipping Company**

**1024. Shri R. Barua:** Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether Government have received details of credit from different parties against Jayanti Shipping Company; and

(b) if so, how much amount is due from the Jayanti Shipping Company to the various parties?

**The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy):** (a) In response to circulars issued by the Managing

Agents to all know creditors of the Jayanti Shipping Company Ltd., a number of claims have already been received and registered but this process is still continuing and will take some time to be completed.

(b) An approximate estimate prepared by the Managing Agents on the basis of available information shows that, as on the 10th June, 1966, the total amount due from the Jayanti Shipping Company to various parties including Shipping Corporation was about Rs. 44.12 crores. This figure does not include the paid-up capital of Rs. 2.88 crores and the development reserve of Rs. 38 crores. If these two items are also included, the total liabilities would work out to Rs. 47.38 crores, as against the total assets of the Company which are of the order of 43 crores.

**Drought Conditions in Punjab**

**1025. Shri Hem Raj:**  
**Shri Daljit Singh:**

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that hill areas of Kangra, Hoshiarpur and Gurdaspur districts are drought-affected;

(b) if so, whether Government have received any report about these areas from the Government of Punjab; and

(c) the aid which Government propose to extend to these areas?

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** (a) and (b). According to the information received from the Government of Punjab, early winter rains were deficient in 1965 in various parts of the State including the districts of Kangra, Hoshiarpur and Gurdaspur.

(c) The Government of Punjab have not asked for any financial aid